

बिहार के खाद्य-तेल का आबंटन

6224. श्री एस०एस० अहलुवालिया :
क्या नागरिक आपूर्ति, उपभोक्ता मामले
और सार्वजनिक वितरण मंत्री यह बताने
की कृपा करेंगे कि :

(क) क्या सरकार ने बिहार में,
विशेषकर ग्रामीण क्षेत्रों में उपभोक्ताओं
को सार्वजनिक वितरण प्रणाली के माध्यम
से खाद्य-तेल उपलब्ध कराने की कोई
योजना बनाई है ;

(ख) क्या सरकार ने "धारा" ब्राण्ड
के खाद्य तेल को प्रदेश में पर्याप्त मात्रा
में उपलब्ध कराने हेतु कुछ ठोस
कदम उठाए हैं ; और

(ग) यदि हां, तो तत्संबंधी ब्योरा
क्या है ?

नागरिक पूर्ति, उपभोक्ता मामले
और सार्वजनिक वितरण मंत्रालय में राज्य
मंत्री (श्री कमालुद्दीन अहमद) : (क) राज्यों/
संघ राज्य क्षेत्रों की मांग तथा अपने
उपलब्ध आयातित खाद्य तेल की मात्रा
के अनुसार केंद्रीय सरकार राज्यों तथा
संघ राज्य क्षेत्रों को सार्वजनिक वितरण
प्रणाली के लिए खाद्य तेल का आबंटन
व आपूर्ति (इस समय पामोलीन) करती
है। राज्यों/संघ राज्य क्षेत्रों के भीतर
सप्लाई किए गए पामोलीन का आगे
और आबंटन करना तथा सार्वजनिक
वितरण केंद्रों के तंत्र के जरिए उपभो-
क्ताओं को उसका वितरण करना एवं
उसके लिए योजना, यदि कोई हो, तैयार
करना ऐसे मामले हैं, जो संबंधित राज्यों/
संघ राज्य क्षेत्र प्रशासनों के अधिकार
क्षेत्र में आते हैं। तथापि, इस समय
बिहार को खाद्य तेल की कोई भी
मात्रा आबंटित नहीं की जा रही है,
क्योंकि राज्य सरकार ने उसके लिए
कोई मांग नहीं भेजी है।

(ख) और (ग) बिहार में फरवरी,
1993 में "धारा" ब्रांड खाद्य-तेल की

बिक्री शुरू की गई थी तथा राज्य में
धारा खाद्य तेल की बेची गई कुल मात्रा
निम्नवत है :-

1992-93

(फरवरी-मार्च) 419 मी० टन

1993-94 3113 मी० टन

Price rise of essential commodities

6225. SHRI GOPALRAO VITHAL-
RAO PATIL: Will the Minister of CIVIL
SUPPLIES, CONSUMER AFFAIRS
AND PUBLIC DISTRIBUTION be plea-
sed to state:

(a) whether there is an abnormal in-
crease in prices of essential commodities
like sugar, edible oils etc.;

(b) if so prices of these items, month-
wise for the last one year;

(c) the annual rate of inflation based
on the provisional wholesale price index
for the week ended March 26, 1994 and
April 2, 1994 separately; and

(d) steps taken so far control price
rise?

THE MINISTER OF STATE IN THE
MINISTRY OF CIVIL SUPPLIES, CON-
SUMER AFFAIRS & PUBLIC DISTRI-
BUTION (SHRI KAMALUDDIN AH-
MED): (a) and (b) A Statement showing
the month-wise whole-sale price index
numbers of 12 essential commodities from
March, 1993 to March, 1994 is attached.
(See Appendix 170, Annexure No. 126).

(c) *Weekending Annual Rate of inflation*

26.3.1994 + 10.2 per cent.

2.4.1994 + 10.5 per cent.

(d) The Government has given top priority for controlling the prices of essential commodities within reasonable limits. Availability of selected essential commodities is monitored by various Ministries in Government. In order to augment the easy availability, Government has put the import of sugar, edible oils and cotton under open general licence. Commodities such as rice, wheat, sugar, kerosene, soft coke and edible oils are being distributed through the net work of PDS at below market prices. State Governments have been requested to take action against hoarders, black marketeers and those indulging in unfair trade practices under the EC Act and other similar legislations. Stock holding limits of edible oils and oil seeds with traders, manufacturers and dealers have been reduced by 50 per cent to increase their availability in the market.

Checking the sale of sub-standard goods by BIS.

6226. SHRI S. S. AHLUWALIA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to answer to Unstarred Question 5232 given in the Rajya Sabha on 2.5.94 and to state:

(a) whether the Bureau of Indian Standards have taken any steps to check the sale of sub-standard goods particularly the cosmetic goods in the country;

(b) if so, what are the details thereof;

(c) whether raids have been conducted in this regard; and

(d) if so, what are the details thereof for the last two years and what action was taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (d) The Bureau of Indian Standards takes necessary steps to check the misuse of BIS Standard Mark

(ISI Mark) on goods in accordance with the Certification Marks Scheme. BIS certification in respect of cosmetic goods is voluntary. Quality of these goods is regulated by the Drugs and Cosmetics Act, 1940 administered by the Drugs Controller.

Amendment of draft rules on rationalisation of packing size of soft drink

6227. SHRI SURESH PACHOURI: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state;

(a) whether it is a fact that the draft rules were amended to rationalise the packing sizes of soft drink bottles in March, 1993 and Coca Cola had not been granted permission to set up a company in India;

(b) whether it is a fact that the rationalisation measure was in consumer interest and was based on the recommendations of the Standing Expert Committee of the Civil Supplies Ministry;

(c) whether it is also a fact that after Coca Cola entered into India, Government are changing its thinking, in spite of Government's draft amended rules having received support from all Chambers of Commerce, Consumer Bodies and Standing Committee, to whom the case was referred twice after the March notification; and

(d) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The draft rules notified in March, 1993 for eliciting comments were finalised and finally notified vide GSR No. 314(B) dated 13.3.1994. Granting permission to set up a company is outside the purview of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, and the Act under which the rules have been framed.